

Central Administrative Tribunal
Principal Bench
New Delhi

OA No.3220/2016

New Delhi this the 29th Day of January, 2018

Hon'ble Mr. Raj Vir Sharma, Member (Judicial)
Hon'ble Ms. Praveen Mahajan, Member (Administrative)

Prabhu Ram, Aged about 26 years
S/o Kanvara Ram
805, 2nd Floor, Near Batra Cinema
Dr. Mukerjee Nagar,
Delhi-110009. Applicant

(By Advocate: Ms. Sneha Varma for Mr. Gaurang Knath)

VERSUS

Delhi Metro Rail Corporation Ltd.
Through its Chairman
Metro Bhawan,
Fire Brigade Lane, Barakhamba Road,
New Delhi. ... Respondents

(By Advocate:Mr.VSR Krishna)

O R D E R (ORAL)

(By Hon'ble Mr. Raj Vir Sharma, Member (J):-

At the very outset, learned proxy counsel for the applicant submitted that now the applicant has been granted appointment and he has joined the services. However, he should be given benefits of his seniority and pay fixation on the basis of judgment passed by the Hon'ble High Court of Delhi in W.P.(C) No. 1751/2016 on 28.03.2017.

2. We have gone through the aforesaid judgment in the case of **Vivek Kumar vs. Delhi Metro Rail Corporation Ltd.** Learned counsel for the respondents submitted that as per the aforesaid judgment of the Hon'ble High Court of Delhi, the respondents shall give the benefits of seniority and pay fixation to the applicant but he will not be entitled to the back wages.

3. Under these circumstances, we direct that the applicant shall be given benefits as per the directions of the Hon'ble High Court of Delhi in the aforesaid Writ Petition. The OA is disposed of accordingly.

(Praveen Mahajan)
Member(A)

(Raj Vir Sharma)
Member (J)

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